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Office note as to  
action (if any)  
taken on order

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
12	13/5/97	In view of the sad demise of Sri B.L.N.Swamy, a practising Member of this Court, this case is not taken up as a mark of respect. Posted to 14.5.97.	V.C. 14/5/97
13	14.5.97	<p>Hearal the learned counsel for the petitioner and learned Govt. Advocate appearing for the State of Orissa.</p> <p>Their Original Application had been filed by the applicant for quashing the disciplinary proceedings initiated by the State Government against him. At the time of admission of the O.A on 11.3.93, the prayer for staying the disciplinary proceeding, as an interim measure, was heard and rejected. Learned Govt. Advocate Shri K.C. Mohanty has filed a copy of the order bearing No. 19897 dated 15.9.93 passed by the G.D. Department, Govt. of Orissa, in which the applicant has been exonerated of the charges framed against him. In view of this, learned Govt. Advocate submits that the O.A. has become <sup>irrelevant</sup> <del>irrelevant</del> and <sup>this</sup> may be disposed of accordingly.</p> <p>Hearal the learned counsel for the petitioner, who has no objection to the above prayer. In this view of the matter, the O.A. is disposed of as having <del>no</del> <sup>been</sup> <del>irrelevant</del> <sup>a sum</sup>. No costs.</p>	V.C. 14/5/97